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occupations and processes in order to make it more effective or it should replace it with a new law.

(c) to (f) Yes, Sir. Majority of the States were of the view that all children in the age group of 6-14 must receive education up to the primary level as a matter of fundamental right, implying that the present approach of prohibition and regulation be scrapped in favour of 100% prohibition oriented new law. Pending the enactment of a new law which would be 100% prohibition oriented and may take some time, several suggestions for amendment in the existing law have been made in the Conference. These suggestions would be taken into account while finalising the amendent proposal.

मध्य प्रदेश में इंदिरा कृषि योजना दुर्घटना क्षतिपुर्ति योजना

1017. श्री दिलीप सिंह जूदेव : क्या श्रम मंत्री यह बताने की कृपा करेंगे कि :

(क) मध्य प्रदेश में इंदिरा कृषि श्रमिक दुर्घटना क्षतिपूर्ति योजना कब से लागू की गई हैं,

(ख) इस योजना के अंतर्गत कृषि श्रमिकों को किन परिस्थितियों में क्षतिपूर्ति की जाती है,

(ग) वर्ष 1994-95 और 1996-97 में इस योजना के अंतर्गत मध्य प्रदेश के किन जिलों में कितने कृषि श्रमिकों की क्षतिपूर्ति की गई है, और

(घ) उक्त अवधि के दौरान केन्द्र और राज्य सरकार द्वारा क्षतिपूर्ति के रूप में दी गई धनराशि का ब्यौरा क्या है ?

श्रम मंत्रालय के राज्य मंत्री (श्री एम.पी. वीरेन्द्र

कुमार) : (क) से (घ) सूचना एकत्र की जा रही है और सभा पटल पर रख दी जाएगी ।

Inciusion of Teachers as workmen

1018. SHRI J. CHITHARANJAN: Will the Minister of LABOUR be pleased to state:

(a) whether Government propose to amend the Industrial Disputes Act to

include teachers under the definition of workmen; and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI M.P. VEERENDRA KUMAR): (a) and (b) The Supreme Court in the case of Ms. A. Sundram Bal Vs Government of Goa Daman and Diu held that although educational institution is an industry, a teacher working in an educational institution is not a workman under the ID Act. Supreme Court of India had directed that Government should take necessary steps to bring an appropriate legislation providing for adjudication of disputes between teachers and management of educational institutions. Subsequently, a sub-committee of the Consultative Committee of the Parliament attached to the Ministry of Labour headed by Shri Gurudas Das Gupta, M.P. studied the service conditions of teachers in private schools and recommended a comprehensive legislation for the teachers in private schools.

Necessary action is being taken in the light of Judgement of the Supreme Court of India and recommendation of Shri Gurudas Das Gupta Committee on the issue of providing legislative protection to the teachers as workman under the ID Act.

Review Commission for Labour Laws

1019. DR. Y. LAKSHMI PRASAD: Will the Minister of LABOUR be pleased to state:

(a) the various aspects of labour prob lems in the country;

(b) whether Government propose to appoint a Review Commission to look into the labour laws which have become outdated; and

(c) the impact of liberalisation and globalisation towards labour reforms?